



2025:DHC:5355-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 9181/2025 & CM APPL. 38968/2025

KULDIP SINGH

.....Petitioner

Through: Mr. Abhay Kumar Bhargava,
Adv.

versus

UNION OF INDIA & ORS.

.....Respondents

Through: Mr. Farman Ali, SPC with Mr.
Hussain Adil Taqvi, GP with Ms. Usha
Jamnal, Adv. with Mr. Ajay Pal, Law
Officer

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)

07.07.2025

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C. HARI SHANKAR, J.

1. Mr. Farman Ali, learned SPC for the respondents submits that the petitioner has, as a special case and without its being intended to be treated as a precedent, been permitted to remain in Delhi for a period of one year with effect from 2 May 2025.

2. In that view, reserving his rights and liberties to re-agitate his cause after that period if it survives, the petitioner does not press this petition for the present.



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3. The petition is accordingly disposed of.

C. HARI SHANKAR, J.

AJAY DIGPAUL, J.

JULY 7, 2025/AR

Click here to check corrigendum, if any